



KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
SEVENTH SESSION

THE KARNATAKA STATE CIVIL SERVICES (AMENDMENT) BILL, 2020  
(LA Bill No. 61 of 2020)

A Bill further to amend the Karnataka State Civil Services Act, 1978.

Whereas, it is expedient further to amend the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka State Civil Services (Amendment) Act, 2020.

(2) It shall come into force at once.

**2. Amendment of section 2.-** In the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990), in section 2, for clause (4a), the following shall be substituted, namely:-

“(4a) ‘Special Board’ means the Board consisting of the Chief Minister, the Minister-in-charge of Parliamentary Affairs and Legislation, the Minister-in-charge of Finance, the Chairman in case of the Karnataka Legislative Council and the Speaker in case of the Karnataka Legislative Assembly, as the case may be”.

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the the Karnataka State Civil Services Act, 1978 (Karnataka Act 14 of 1990), to re-define the words "Special Board", in order to constitute separate Special Board consisting of the Chief Minister, the Minister-in-charge of Parliamentary Affairs and Legislation, the Minister-in-charge of Finance, the Chairman in case of the State Legislative Council and the Speaker in case of the State Legislative Assembly, as the case may be.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed Legislative measure.

**B. S. YEDIYURAPPA**  
**Chief Minister**

**M.K. Vishalakshi**  
Secretary (I/c)  
Karnataka Legislative Assembly

## ANNEXURE

EXTRACT FROM THE KARNATAKA STATE CIVIL SERVICES ACT, 1978  
(KARNATAKA ACT 14 OF 1990)

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2. Definitions.- In this Act, unless the context otherwise requires,-

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(4a) 'Special Board' means the Board consisting of Chief Minister, the Chairman of Legislative Council, the Speaker of Legislative Assembly, the Minister-in-charge of Parliamentary Affairs and the Minister-in-charge of Finance.

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